CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.313/TD/2025

: Petition for Grant of Category V License for inter-state trading in Subject

electricity in all the States and Union Territories of India under Regulation 6(1) of Central Electricity Regulatory Commission (Procedure, Terms & Conditions for grant of trading license and other related matters) Regulations, 2020 and the Electricity Act, 2003.

: Clean Max Fusion Power LLP (CMFPL) Petitioner

Date of Hearing : 25.3.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Mandakini Ghosh, Advocate, CIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed for the grant of a Category V inter-State Trading Licence and the Petitioner has already complied with all the requirements as specified in the Trading Licence Regulations, 2020 including the issuance of notice in the Newspapers inviting the suggestions/ objections on the present application. However, no suggestion/objection has been received so far. Learned counsel also submitted that the Petitioner inadvertently did not include the details regarding the years of experience of the Petitioner's Full-Time Professionals and by an affidavit dated 25.3.2025, the Petitioner has placed on record such details, which may be taken into record.

2. After considering the submissions made by the learned counsel for the Petitioner, the Commission reserved the matter for order.

> By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)